Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting due for 15.04.2010 but actually held on 22.04.2010

The Meeting No. 03/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 15.04.2010 but actually held on 22.04.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. R.A. Lal, Director	R.O, TC, Noida
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 3/84-ALC3/2010 **MEETING DATE**: 15.04.2010 MEETING NUMBER

Status: Deferred Case No.:2/47/84-ALC3/2009 Meet No/Date:3/84-ALC3/2010 Party Name: LASTOLITE IMAGING

	SOLUTIONS PRIVATE LIMITED,	15.04.2010	
HQ File :01/84/050/00258/AM10/	RLA File :04/24/040/00008/AM10/	Lic.No/Date:0410104218 24.04.2009	Defer Date: 13.05.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from applicant firm vide DGFT letter dated 08.04.2010 is still awaited. It was therefore, decided to await the same and defer the case for re-listing on 13.05.2010.

Case No.:8/36/84-ALC3/2009	3	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Approved
HQ File :01/84/050/00181/AM10/	RLA File :35/24/040/00028/AM10/	Lic.No/Date:3510028338 27.11.2009	

The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detailed below: -

Ш			<u> </u>	<u> </u>
	Export item	Export	Import item	Qty. allowed
		Qty.		
	Mill made 98% cotton	72540	1) Raw cotton natural	1) 1.26 Kgs/Kg of cotton
	2% nylon fibre with	Kgs	fibre	content of export product.
	white metal			2) 1596 Kgs.
	compound blended		2) Nylon fibre with white	
	dyed woven fabric		metal compound man	
	with flame retardant		made fibre	
	finish, Net content of		3) Vat dyes	3) @ 1.5% of cotton fabric

2 cotton- 71089 Kgs &	in the export product. 4) 400 gms/ Kg of fabric
	4) Flacovan flame in the export product.
	resistant chemicals 5) 47 gms/ Kg of fabric in
	the export product.
	5) Ukadan flame 6) 19 gms/ Kg of fabric in
	resistant chemicals the export product.
	6) Silastal flame 7) 2 gms/ Kg of fabric in
	resistant chemicals the export product.
	7) Silastan flame
	resistant chemicals

Dyes and Chemicals mentioned in items of import at S.Nos. 3, 4, 5, 6 and 7 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/3/84-ALC3/2010		Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred
HQ File :01/84/050/00011/AM11/			Defer Date: 13.05.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

applicant firm have mentioned various inputs against import item No. 2 (cationic dyes & optical brightener) and 3 (hydro/cationic/bulky silicon/non-ionic/washing agent/acetic acid/antistatic agent/softener etc), but they have not given segregated Qty. for each item to be used in the export item alongwith justification thereof. In view of this Committee decided to advise the firm to submit the complete reply justifying their quantitative requirement for leach item to re-consider this case.

It was therefore decided to defer the case for re-listing on 13.05.2010.

Case No.:1/47/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Approved
HQ File :01/84/050/00257/AM10/		Lic.No/Date:0510257647 03.02.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/05/2010-11/Hosy. dated 21.04.2010 as detailed below: -

Export item	Import item	Quantity allowed		
Ladies Tunic made of 55%	55% Linen 45%	2.95 Sq mtrs./Pc		
Linen 45% cotton bleached	cotton bleached			
woven fabric, GSM-90+/-	woven fabric, GSM-			
10% (Style No. ID00707)	90+/-10%			

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1 - 7	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred
HQ File :01/84/050/00010/AM11/		Lic.No/Date:0710069992 12.02.2010	Defer Date: 13.05.2010

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm have not mentioned the description of export and import item i.e whether they are importing mulberry raw thrown silk yarn in gummed or not. Further, they have also not submitted process chart and complete manufacturing process in this case, in absence of this it is not possible to compute the requirement of inputs. In view of this Committee decided to advise the firm to submit the complete reply to re-consider this case.

It was therefore decided to defer the case for re-listing on 13.05.2010.

Case No.:3/3/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred
HQ File :01/84/050/00003/AM11/			Defer Date:13.05.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD, CAM, measurement submitted by the applicant firm is not legible. Further, from the sketch submitted, the Qty. of input asked for i.e 1.50 Sq mtrs. /Pc is not justified. In view of this Committee decided to advise the firm to submit legible copy of CAD, CAM, Measurement etc justifying their quantitative requirement to re-consider this case.

It was therefore decided to defer the case for re-listing on 13.05.2010.

	Case No.:6/3/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred
 7	HQ File :01/84/050/00006/AM11/	RLA File :05/23/040/00185/AM10/	Lic.No/Date:0510258640 16.02.2010	Defer Date: 13.05.2010

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the file to the representative of DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 13.05.2010.

	Case No.:8/3/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred
8	HQ File :01/84/050/00008/AM11/			Defer Date:13.05.2010

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the file to the representative of DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 13.05.2010.

Case No.:7/3/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Approved
HQ File :01/84/050/00007/AM11/	I	Lic.No/Date:0510259312 24.02.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Import item	Quantity allowed
Girls cami made of 55%	55% Linen 45%	3450 Sq mtrs.
Linen 45% cotton dyed	cotton dyed woven	

woven fabric, GSM-153+/-	fabric,	GSM-153+/-	
10% (Style No. 740631)	10%		

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/3/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status:Case Added
HQ File :01/84/050/00005/AM11/		Lic.No/Date:0510259822 04.03.2010	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item No. 2 firm have given incorrect spelling i.e Ladies bouse, which should be blouse. Further, they have also not submitted CAD, CAM, Measurement, Calculation sheet justifying their quantitative requirement higher than SION, in absence of this it is not possible to compute the requirement of inputs. In view of this Committee decided to advise the firm to submit the complete reply alongwith justification to re-consider this case.

It was therefore decided to defer the case for re-listing on 13.05.2010.

	Case No.:1/51/84-ALC3/2009	Party Name:IMAANS SHOES	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred
11	HQ File :01/84/050/00279/AM10/	1	Lic.No/Date:0410112203 09.03.2010	Defer Date: 13.05.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from applicant firm vide DGFT letter dated 01.04.2010 is still awaited. It was therefore, decided to await the same and defer the case for re-listing on 13.05.2010.

	Case No.:2/51/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred	
12	HQ File :01/84/050/00280/AM10/	RLA File :05/24/040/00504/AM10/	Lic.No/Date:0510260162 10.03.2010	Defer Date: 13.05.2010	
	Decision: The Committee considered the case as per agenda and handed over the relevant details available				

the file to the representative of DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 13.05.2010.

	Case No.:4/3/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Deferred
13	HQ File :01/84/050/00004/AM11/	RLA File :05/23/040/00201/AM10/	II I	Defer Date:13.05.2010

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the file to the representative of DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 13.05.2010.

Status: Approved Case No.:9/3/84-ALC3/2010 Party Name: MOTILAL DULICHAND Meet No/Date:3/84-ALC3/2010

	PVT.LTD	15.04.2010	F.F
HQ File :01/84/050/00009/AM11/	RLA File :06/24/040/00045/AM10/	Lic.No/Date:0610017417 10.03.2010	
Decision: The Committee co	onsidered the case as per agen	da and in consultation with	the representatives of

technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by ₁₄ ||allowing 1% wastage as detailed below: -

Export item	Export Qty.	Import item		Quantity
				allowed
Polyester	8706 Kgs	1	•	8793 Kgs.
braided cords		(FOY) high tenacity	natural	
		white colour		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/51/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Approved
HQ File :01/84/050/00281/AM10/	RLA File :05/24/040/00513/AM10/	Lic.No/Date:0510260302 11.03.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Import item	Quantity allowed
Ladies romper made of	100% Rayon printed	1210 Sq mtrs.
100% Rayon printed woven		
fabric, GSM-85+/-10%	85+/-10%	
(Style No. 3V1373)		

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/3/84-ALC3/2010	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Approved	
	HQ File :01/84/050/00002/AM11/	RLA File :03/95/040/00784/AM10/	Lic.No/Date:0310565199 18.03.2010		
16	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import on net to net basis with accountability clause. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:1/3/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2010 15.04.2010	Status: Approved
HQ File :01/84/050/00001/AM11/	RLA File :05/24/040/00547/AM10/	Lic.No/Date:0510261870 06.04.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Import item	Quantity allowed
Ladies jacket with embroidery	100% cotton yarn	24050 Sq mtrs.
made of 100% cotton yarn dyed	dyed denim woven	
denim woven fabric, GSM-282+/-	fabric, GSM-282+/-	
10% (Style No. IC006179)	10%	

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No. 19	M/s S.Khoday Silk twisting Factory, Bangalore
NC03/11 dt. 15.04.2010	F.NO.1/84/162/551/AM10 -DES-V
Request for amendment in	n export import item against Advance Authorization No.
0710054890 dt. 11.12.20	07.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing alongwith sample and complete supporting documents and technical person to explain the case before NC meeting to be held on 13.05.2010. The case stands deferred for re-listing on 13.05.2010.

Case No. 20	M/s S.Khoday Silk twisting Factory, Bangalore	
NC03/11 dt. 15.04.2010	F.NO.1/84/162/552/AM10 -DES-V	
Request for amendment in	n export import item against Advance Authorization No.	
0710054898 dt. 11.12.2007.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing alongwith sample and complete supporting documents and technical person to explain the case before NC meeting to be held on 13.05.2010. The case stands deferred for re-listing on 13.05.2010.

Case No. 21	M/s Color Lines Clothing India Pvt. Ltd., Bangalore
NC03/11 dt. 15.04.2010	F.NO.1/84/50/346/AM09 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.

0710060473 dt. 16.10.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision of NC taken on 08.10.2009 as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/25/2009-10/Hosy. dated 22.04.2010 as detailed below: -

Export Product	Import It	tem		Qty. allowed.
100% silk mill made woven	100%	silk	woven	3.28 Sq mtrs./Pc
ladies dress, GSM-80+/-	fabric,	GS	M-80+/-	
10% (Style No. S0103681)	10%			
100% silk mill made woven	100%	silk	woven	2.03 Sq mtrs./Pc
girls dress, GSM-80+/-10%	fabric,	GS	M-80+/-	
(Style No. S0103685)	10%			

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 22	M/s Meenakshi India Ltd., Chennai
NC03/11 dt. 15.04.2010	F.NO.1/84/50/835/AM06 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0410080227 dt. 31.03.20	006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/25/2009-10/Hosy. dated 15.04.2010 as detailed below: -

Export Product	Import Item	Qty. allowed.
100% cotton print	100% cotton print slub plain weave	2.36 Sq mtrs./Pc
slub plain weave	fabric of relevant GSM.	
Men's Shirt	100% Polyester Mesh Lining fabric	0.32 Sq mtrs./ Pc
	or relevant GSM.	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 23	M/s Meenakshi India Ltd., Chennai
NC03/11 dt. 15.04.2010	F.NO.1/84/50/834/AM06 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0410080226 dt. 31.03.20	006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/25/2009-10/Hosy. dated 15.04.2010 as detailed below: -

Export Product	Import Item	Qty. allowed.
100% Polyester	100% Polyester fabric of relevant GSM.	2.08 Sq mtrs./Pc
Men's Shorts	No Stretch draw cord, width 5 MM.	1.50 Sq mtrs./ Pc
	Velcro Hook & Loop	Not allowed as not
		found in sketch of
		garment submitted.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 24	M/s Eastern Silk Industries Ltd., Kolkata
NC03/11 dt. 15.04.2010	F.NO.1/84/50/207/AM10 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
0210135593 dt. 18.12.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case and went through firm's reply given vide their letter dated 11.03.2010 and observed that still they have not correctly replied in the light of observation of NC meeting held on 04.02.2010. As per application, firm's export item is grey/dyed/printed fabrics with/or without embroidery cont. A) Silk fabrics. In view of this Committee decided to advise the firm to get the advance authorization amended from R.A concerned at first and then submit the same to NC for consideration. Hence, Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 25	M/s Greatways Pvt. Ltd., Ludhiana
NC03/11 dt. 15.04.2010	F.NO.1/84/162/776/AM06 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
3010046147 dt. 21.02.20	006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Anil Ahuja, General Manager, who appeared for personal hearing in this case alongwith sample and relevant papers. It was observed that earlier import item was allowed @ 0.5 Sq mtrs./Pc by ALC in its meeting held on 18.05.2006 presuming that lining fabrics are used only for pocketing. But, on going through the sample, it was clearly seen that in this case lining fabric is used not only for pocketing but used inside the whole garment. Hence, the Committee felt that quantitative requirement of input asked for @ 2.60 Sq mtrs./Pc is justified. Therefore, Committee after deliberations in

consultation with representatives of technical authorities present in the meeting decided to allow the input @ 2.60 Sq mtrs/Pc as against earlier allowed @ 0.5 Sq mtrs./Pc in this case.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 26	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC03/11 dt. 15.04.2010	F.NO.1/84/162/958/AM07 -DES-V
Ratification of input output norms in respect of Advance Authorization No.	
0210095547 dt. 17.11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier decided by ALC in its meeting held on 28.06.2007 on the basis of written comments of TC, Mumbai conveyed vide their letter dated 25.05.2007 with size-wise specification i.e complete measurement details of export item. Now, firm have requested for deletion of size-wise specification mentioned on the export item, as exports were completed prior to the fixation of norms in this case. The Committee also felt that size-wise specification mentioned on the export item is based on the average size of the export item, hence, it would be difficult to match for each size of export product. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to delete the size-wise specification mentioned on the export item in this case without any change in the quantitative norms. R.A may issue EODC accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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